

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA NO. 1415 OF 2001
MA No. 1229/2001
NEW DELHI THIS THE 1st DAY OF JUNE, 2001.

HON'BLE SHRI KULDIP SINGH, MEMBER(J)

1. Shri J.K. Lukhamana, S/o
Shri Rijhoo Ram
355/14-Sunderpuri,
Ghaziabad, U.P.
2. Shri B.K. Wadhwa, S/o
Rattan Chand Wadhwa, 140-
Block J & K Laxmi Nagar,
Delhi 110092.
3. Shri Balbir Singh, S/o
Shri Surjit Singh,
85-Duplex Flats, Gur
Mandi, Delhi-110007.
4. Shri Z.S. Ranga S/o Shri
Prem Raj, 140-Friends
Enclave, Nagloi,
Delhi-110041.
5. Shri M.K. Nagpal S/o Shri
Jaswant Rai, N-4,
Mukherjee Nagar, Delhi
6. Shri P.C. Paikh S/o Shri
Krishan Parikh, 183-D,
Mayur Vihar, Phase-I,
Pocket-I, Delhi-110091.

...Applicants

(By Advocate: Shri Sanjay Rastogi)

VERSUS

1. Govt. of N.C.T. of
Delhi, Through chief
Secretary, 5, Sham Nath
Marg, Delhi.
2. Principal Secretary,
(Finance), Govt. of NCT
of Delhi, 5, Sham Nath
Marg, Delhi.
3. Principal Controller of
Accounts, Gokhle Marg,
Delhi.
4. Director (Education),
Govt. of NCT of Delhi,
Old Secretariat, Delhi
-110054.

5. Commissioner Food and Supplies, Govt. of N.C.T. of Delhi, Vikas Bhawan, Delhi-110002.

6. Secretary, (GAD), Govt. of NCT of Delhi, Delhi Sachivalya, I.P.Estate, New Delhi.110002.

.....Respondents

O R D E R(ORAL)

By Hon'ble Kuldip Singh, Member(J)

The applicants are aggrieved by their wrong fixation of pay. They seek a direction to the respondents to pay the arrears of pay, allowances and increments on the basis of order passed by this Hon'ble Tribunal in OA No. 1916/99 & 2011/99 dated 19.5.2000. They have come up to the Tribunal without making any representation to the department. Accordingly, OA is dismissed. However, the applicants may make a representation to the respondents and after its disposal, if they are still aggrieved, they may come up with a fresh OA.


(Kuldip Singh)
Member(J)

Mahesh